

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) No. 88 of 2020

IN THE MATTER OF:

Manmohan Singh Anand

...Appellant

Vs

Registrar of Companies and Anr.

....Respondents

Present:

For Appellant: Ms. Nishtha Girotra, Advocate

For Respondents: Mr. Vijay Joshi, Advocate for Respondent No. 1.

ORDER
(Through Virtual Mode)

25.11.2020 Learned Counsel for the Appellant is directed to amend the address of the Respondent – Income Tax Department and also to furnish the correct address of the Income Tax Department, New Delhi within three days from today by way of filing an appropriate Memo before the Office of the Registry and the Registry is directed to List the matter on, **2nd December, 2020.**

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

Akc/Gvr